

**Crl. Misc. (B) Case No. 517/2020**

**ORDER**

**23-09-2020**

This bail application has been filed under Section 439 CrPC for accused Sri Prabin Das @ Betli in connection with Dibrugarh PS Case No. 989/2020 under Sections 341/366-A/376DA/448/506/34 IPC read with Section 4 POCSO Act.

Record of Dibrugarh PS Case No. 989/2020 was called for and gone through the same. The accused Sri Prabin Das @ Betli is in custody since 22-06-2020 and thereby completed statutory period of 90 days in custody, but Charge-Sheet not submitted.

In terms of Section 167(2) CrPC, the accused is entitled for default bail and as such, accused Sri Prabin Das @ Betli is allowed to go on bail of Rs. 25,000/- with a local surety of like amount in connection with Dibrugarh PS Case No. 989/2020.

Misc. case stands disposed off.

Let a copy of this order be released as certified to be true copy under the signature of the Bench Assistant.

Sessions Judge,  
Dibrugarh